

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 131  
CP No. 30/241-242/JPR/2021  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Federica Melchiorretto**

.... Petitioner

**Versus**

**Fusion Accomodations Pvt. Ltd. & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**


**Present Through Video Conferencing: -**


For the Petitioner : Shristhi, Adv.

For the Respondent : Amol Vyas, Adv.

**ORDER**

Heard Ms. Shristhi, Adv. on behalf of the Petitioner. Mr. Amol Vyas, Adv. on behalf of the respondent. It is submitted by learned counsel for the petitioner that rejoinder has been filed. Copy of the same has been furnished to the opposite counsel. Pleadings are complete in this matter. List the matter on 28.03.2024.

  
(Rajeev Mehrotra)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

February 08, 2024